

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KEI-RSOS MARITIME LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Kei-Rsos Maritime Limited
2.	Date of incorporation of Corporate Debtor	03/12/1999
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U61100AP1999PLC032961
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No.70-17A/2/9B Sasikanth Nagar Kakinada Guntur 533003
6.	Insolvency commencement date in respect of corporate debtor	28-August-2019 (Order received on 08-September-2019)
7.	Estimated date of closure of insolvency resolution process	24-Feb-2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Anand Chandra Swain Reg. No.: IBBI/IPA-002/IP-N00162/2017-18/10431
9.	Address and email of the interim resolution professional, as registered with the board	Add.: Expo Tower, Plot - 1307, Flat-4 (A&B), Nandankanan Road, P.O.-kiit, Bhubaneswar, Odisha-751024 Email ID: anand.swain2@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: Expo Tower, Plot - 1307, Flat-4 (A&B), Nandankanan Road, P.O.-kiit, Bhubaneswar, Odisha-751024 Email ID: cirpkei@rediffmail.com
11.	Last date for submission of claims	22-Sep-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink; https://ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal Amaravati Bench has ordered the commencement of a corporate insolvency resolution process of the **Kei-Rsos Maritime Limited on 28-August-2019** (Order received on 08-Sep-2019).

The creditors of **Kei-Rsos Maritime Limited**, are hereby called upon to submit their claims with proof on or before **22-September-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/-
Anand Chandra Swain

Date : 09 September 2019
Place : Bhubaneswar

Interim Resolution Professional of Kei-Rsos Maritime Limited
Registration No: IBBI/IPA-002/IP-N00162/2017-18/10431